

Chair, in response to the various suggestions made from time to time and objections raised, has always been anxious that as far as possible the number of ordinances during the inter-session period ought to be cut down. If we do not get through with this Bill, allow them to have an ordinance. They have only to wait for the close of business tomorrow evening.

Shri V. Raju. I do not think you should suggest that

Mr. Speaker. Order, order. What is this cross talk? Hon. Members should have a little patience.

Therefore, when the Minister for Parliamentary Affairs requested me to put it down on the agenda I allowed it to be put down on the business for this day under Rule 31(3). It says:

‘Save as otherwise provided in these rules, no business not included in the list of business for the day shall be transacted at any sitting without the leave of the Speaker.’

The Speaker has, therefore, legitimately given his permission. To avoid ordinances being passed and an early opportunity being given to this House, I allowed it to be put down in the Order Paper. So far as its being brought up in the business of the day is concerned I have given permission and no exception can be taken.

Now, at the stage of introduction all that can be said is, if anybody objects to its introduction the hon. Minister can make one statement. The objection and the statement both having been made, I shall now put this motion to the vote of the House. As to when it ought to be taken, we will consider that question. I shall invite the Business Advisory Committee this afternoon. Let me sit with them and try to see that as much opportunity is given and as fair a discussion is allowed in the House as is possible. The hon. Leader of the House is quite willing for that and he has said so.

I shall now put the motion to the vote of the House. The question is

“That leave be granted to introduce a Bill further to amend the Essential Commodities Act, 1955.”

The motion was adopted.

Shri A. P. Jain. Sir, I introduce the Bill.

PAPERS LAID ON THE TABLE

STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES

Shri Satya Narayan Sinha: I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and Government undertakings given by Ministers during the various sessions shown against each—

- (1) Supplementary Statement No. I
Fifteenth Session, 1957 of First Lok Sabha [See Appendix III, annexure No. 97]
- (2) Supplementary Statement No. V
Fourteenth Session, 1956 of First Lok Sabha [See Appendix II, annexure No. 98]
- (3) Supplementary Statement No. XII
Thirteenth Session, 1956 of First Lok Sabha [See Appendix III, annexure No. 99]

NOTIFICATION RE AMENDMENTS TO TEA RULES

The Minister of Commerce (Shri Kanungo) I beg to lay on the Table, under sub-section (3) of section 49 of the Tea Act, 1953, a copy of the Notification No. S.R.O. 1686 dated the 25th May, 1957 making certain amendments to the Tea Rules, 1954 [Placed in Library See No. S-72/57]